

(b) Information regarding advances made to large scale sector is not separately available. Data regarding advances made by

nationalised banks to small scale sector are given below :

(Amount in crores of Rupees)  
As on the last Friday of

	June 1970		August 1970	
	No. of A/Cs.	Balance Outstanding	No. of A/Cs.	Balance Outstanding
(A) Advances to small-scale industry	57583	206.45	61447	205.68
(B) Loans for setting up industrial estate	24	0.45	41	0.53

(c) and (d). The rate of interest charged by nationalised banks on advances to small scale industries vary between  $7\frac{1}{2}\%$  to  $9\frac{1}{2}\%$  per annum depending upon the type of advances. In the case of other types of borrowers (excluding borrowers to whom pre-shipment or post-shipment credit has been granted in which case the rate of interest will be  $6\%$ ), the rates of interest range from  $7\frac{1}{2}\%$  to  $11\%$  p.a depending upon the type of advance. In the case of advances against certain commodities, all scheduled banks are required to charge a minimum rate of interest of  $12\%$  p.a.

The above mentioned rates of interest have been in vogue since March-June, 1970. Prior to this period the rates were lower by  $\frac{1}{2}\%$  to  $1\frac{1}{2}\%$  owing to the fact that there was a ceiling imposed by the Reserve Bank of India on the rates chargeable. This ceiling was withdrawn in January, 1970. The rate of interest on certain categories of deposits were also increased from April 1, 1970. These two changes necessitated a slight increase in the rate of interest which were effected generally by the banks from March to June, 1970.

#### Amount Collected under the Emergency Risks (Factories) Insurance Act

5279. SHRI S. N. MISRA : Will the Minister of FINANCE be pleased to state :

(a) how much amount had been collected by Government under the Emergency Risks (Factories) Insurance Act, 1962 from the

date of its operation upto the date of its cessation ;

(b) how much amount has been paid or given to any of the Factories under the said Act up to the end of the financial year 1969-70 ; and

(c) how much amount out of these collections has been spent in establishment and recoveries of the Risk and Insurance Premiums and Penalties ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) The total collections made under the Emergency Risks (Factories) Insurance Act, 1962 from 1-1-1963 to 31-1-1968 are Rs. 35.75 crores.

(b) The amount paid in settlement of claims under the Act up to the end of 1969-70 is Rs. 81.43 lakhs.

(c) The total expenses incurred till 31-1-1970 are Rs. 61.54 lakhs.

#### "Seizure of Contraband Gold"

5280. SHRI S. N. MISRA : Will the Minister of FINANCE be pleased to state :

(a) what is the amount of contraband gold detected and seized in the financial year ending 1969-70, State-wise ;

(b) how this contraband gold has been disposed of ; and

(c) how much amount has been credited

to the Government Exchequer during that year out of these recoveries ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) State-wise figures are not maintained. The value of contraband gold detected and seized during the year 1969-70 is Rs. 4,90 lakhs at the international monetary rate.

(b) and (c). According to the existing practice, when such gold becomes ripe for disposal after confiscation, it is deposited in Government Mints where an account of the gold is maintained. The question of giving credit to the Customs Department for the value of such gold is under consideration.

#### Visit of Persons to U. S. S. R. and Other East European Countries

5281. SHRI KANWAR LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) the names and addresses of persons who went to Russia and other East European countries in the last one year ;

(b) how much foreign exchange was sanctioned to each of them and which of them were invited by the respective Governments or other organisations of those countries ;

(c) the names of persons who were allowed to go to these countries on medical grounds ; and

(d) the names of persons who went to these countries to attend some conference, political or otherwise ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (d). The information is being collected and will be laid on the Table of the House.

#### Financial Assets of Ministers

5282. SHRI KANWAR LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) names of the Ministers of the Centre or any State against whom Finance Ministry received any complaint in the last one year ;

(b) the details of the complaint and the action taken by Government thereon ;

(c) whether it is a fact that the assets of some of the aforesaid Ministers and their sons, daughters and sons-in-law have increased out of proportion ;

(d) the reason why Government do not make a survey of each Minister and his dependent's ; and

(e) the names of any aforesaid Minister whose assets have been discovered by the Department on its initiative in the last two years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a), (b), (c) and (e). The information is being collected and will be laid on the Table of the House.

(d) The normal procedure is that when the department finds a person having income above the minimum taxable limit, the department initiates assessment proceedings against such a person, and in the course of assessment proceedings enquiries about the acquisition of assets, if any, are also made. This procedure is adopted in all cases including those of Ministers.

#### Misuse of 'P' Form Obtained for Shooting Abroad the Film "Yai Zindgi Kitni Hassien Hai"

5283. SHRI SURAJ BHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the film producer Shri R. K. Nayyar, was granted permission for the shooting of his film 'Yai Zindgi Kitni Hassien Hai' abroad on the declaration that the cost of the production abroad will be met by his foreign distributors ;

(b) whether the correspondence seized during the raid on his house revealed that no cost was borne by any foreign distributors abroad and that money was illegally sent abroad from India ;

(c) whether the persons not connected with this picture were taken abroad on 'P' Form obtained for shooting as the members of his unit and if so, their names and the action taken against them ; and

(d) whether the correspondence seized has revealed that bogus invitations were manipulated by Shri Nayyar and his wife to get 'P' forms to visit a foreign country ?